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Title: Motion for Adjournment regarding money deposited illegally in foreign banks and action taken.

MADAM SPEAKER: Hon. Members, I have to inform the House that I have received two notices of adjournment motion from Sarvashri L.K. Advani and Basu Deb Acharia regarding situation arising out of money deposited illegally in foreign banks.

I have given my consent to Shri L.K. Advani who has secured first place in the ballot to move the motion in the following form:-

"Situation arising out of money deposited illegally in foreign banks and action being taken against the guilty persons".

Shri L.K. Advani may now ask for leave of the House.

SHRI L.K. ADVANI (GANDHINAGAR): Madam Speaker, I seek the leave of the House for moving the adjournment motion regarding:

"Situation arising out of money deposited illegally in foreign banks and action being taken against the guilty persons".

MADAM SPEAKER: Is the leave opposed by any Member?

Okay, leave is granted. Under Rule 61, the adjournment motion is to be taken up at 1600 hours or at an earlier hour. Under Rule 62, not less than two hours and 30 minutes are allotted for its discussion. In view of the large number of Members desirous of participating in the discussion, I think, the discussion on the motion may be taken up immediately after Papers/Reports have been laid and Bills which are listed for withdrawal and introduction. After discussion, the intervention of the hon. Minister may be fixed at 4 p.m. I think, the House agrees.

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: Thank you.

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